

आयकर अपीलीय अधिकरण “ए” न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं / ITA Nos.408 to 410 and 412 to 414/PUN/2016
निर्धारण वर्ष / Assessment Years : 2004-05 to 2006-07
& 2008-09 to 2010-11

Shri Vimal Chandra Jha,अपीलार्थी / Appellant
Quarter No.2076, Sector No.12-D,
Bokaro Steel City, Jharkhand – 827012.

PAN : AFZPJ1494B.

बनाम / V/s.

The Income Tax Officer,
Central – II, Pune.प्रत्यर्थी / Respondent

Assessee by : Shri Pratik Sandbhor

Revenue by : Shri S.P. Walimbe.

सुनवाई की तारीख / Date of Hearing : 23.12.2020

घोषणा की तारीख / Date of Pronouncement : 23.12.2020

आदेश / ORDER

This bunch of six appeals by the assessee are directed against the order passed by the Commissioner of Income Tax (Appeals) – 13, Pune on 06.11.2015 in relation to the assessment years 2004-05 to 2006-07 and 2008-09 to 2010-11.

2. Before us, the assessee has filed a letter dated 23.12.2020 seeking withdrawal of the appeals. The relevant contents of such letter reads as under :

“At the outset it is brought to the notice of the Hon’ble Bench that the appellant is seeking relief under the Vivad Se Vishwas Scheme in respect of A.Y. 2004-05, 2055-06, 2006-07, 2008-09, 2009-10 & 2010-11 and has submitted an application in that regard on 21/12/2020. It may further be noted that the

appellant shall be contesting only the appeal for A.Y. 2007-08 (ITA No.411/PN/2016) being an unabated assessment year.

In the light of the above circumstances, it is prayed before the Hon'ble Bench to permit the assessee to withdraw the aforementioned appeals."

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee. As such, the assessee is permitted to withdraw the appeals.

4. In the result, the appeals are dismissed as 'withdrawn'.

Order pronounced in the open Court on 23rd December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S. SYAL)
VICE PRESIDENT

पुणे / Pune; दिनांक / Dated : 23rd December, 2020.
Yamini

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-13, Pune.
4. The Pr.CIT(Central), Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.